

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

CP (IB) No. 182/Chd/Pb/2024

IN THE MATTER OF:
Sudhir Budhiraja (PG)

... **Personal Guarantor**

Under Section: 94, IBC 2016

Order delivered on 22.07.2024

CORAM:

SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner- : Mr. Arpit Chawla, Advocate
Personal Guarantor

ORDER

A date is requested by learned counsel for the petitioner-Personal Guarantor for placing on record the consent form of the proposed RP with his name. Let the same be done within two weeks. Let the matter be listed on 19.08.2024.

Sd/-

(ASHISH VERMA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)